



2026:AHC:51861

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6990 of 2026

Ram Suresh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Manoj Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos.1 to 3 and Sri R. P. Shukla, learned counsel for respondent/Gaon Sabha.

2. The petitioner has preferred present writ petition inter-alia with the prayer to quash the impugned order dated 07.12.2023 passed by respondent no.2-Additional District Magistrate, Administration, District Azamgarh in Case No.271 of 2023, Computerized Case No.D202315060000271 as well as order dated 03.12.2022 passed by respondent no.3-Tehsildar/Assistant Collector, Tehsil-Phoolpur, District Azamgarh in Case No. 1547 of 2016, Computerized Case No.T20161506031547.

3. Apart from various other arguments, one of the arguments has been raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154*** hence same are liable to be set aside. It is argued that complete procedure has also been provided under Section 67 of U.P.Revenue Code, 2006 but the same was not complied with which is clear from perusal of the order impugned itself.

4. This fact is also admitted by counsel for the respondents.

5. In view of the same, since the impugned order dated 07.12.2023 passed by respondent no.2-Additional District Magistrate, Administration, District Azamgarh as well as order dated 03.12.2022 passed by respondent no.3-Tehsildar/Assistant Collector, Tehsil-Phoolpur, District Azamgarh were passed in complete violation of procedure prescribed in the case of ***Rishipal (supra)*** hence same are liable to be quashed and are hereby quashed.

6. With the aforesaid observations, the writ petition is allowed. No order as to costs. The respondent no.3 is directed to pass fresh order strictly in accordance with law within four months.

(Prakash Padia,J.)

March 13, 2026
Pramod Tripathi